

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:6549

ANSWERED ON:06.05.2015

NORMS FOR TRANSMITTING INFORMATION THROUGH MOBILE APPS

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**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

(a) whether the Government has formulated or proposes to formulate norms and guidelines for publication houses, news and media agencies in regard to providing information/news through mobile applications;

(b) if so, the details thereof and the reasons therefor; and

(c) the measures taken by the Government to have a check on sharing and transmitting of objectionable contents and non-factual contents/news through mobile?

**Answer**

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a): No, Sir.

(b): Does not arise.

(c): The Government of India has enacted the Information Technology Act 2000 to provide legal recognition for transactions carried out by means of electronic data interchange and other means of electronic communication, commonly referred to as `electronic commerce`, which involve the use of alternatives to paper-based methods of communication and storage of information, to facilitate electronic filing of documents with the Government agencies and further to amend the Indian Penal Code, the Indian Evidence Act, 1872, the Bankers` Books Evidence Act, 1891 and the Reserve Bank of India Act, 1934 and for matters connected therewith or incidental thereto. This act was amended in 2008. This act has provisions to keep check on sharing and transmitting of objectionable contents and non-factual contents/news through all means of electronic communication including mobile.